

IN THE HON'BLE HIGH COURT OF PUNJAB AND HARYANA AT
CHANDIGARH

CWP-PIL No. 116 OF 2023

SUNPREET SINGH

... PETITIONER

VERSUS

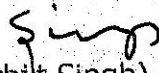
UNION OF INDIA AND OTHERS

... RESPONDENTS

INDEX

Sr. No.	PARTICULARS	DATE(S)	PAGE(S)
1.	Affidavit of Sarbjit Singh, IPS, Assistant Inspector General of Police, Litigation, Bureau of Investigation, Punjab, Chandigarh in compliance of Order dated 20.03.2025 passed by this Hon'ble Court.	09.11.2025	1 - 5
2.	ANNEXURE R-1 (Letter)	16.09.2025	6
3.	Vernacular of ANNEXURE R-1 (Letter)	16.09.2025	7

PLACE: CHANDIGARH
DATED: 09.11.2025


(Sarbjit Singh) IPS,
Assistant Inspector General of Police,
Litigation, Bureau of Investigation,
Punjab, Chandigarh.

**IN THE HON'BLE HIGH COURT OF PUNJAB AND HARYANA AT
CHANDIGARH**

CWP-PIL No. 116 OF 2023

Sunpreet Singh, aged 29 years, s/o Surinder Kaur and Late Kulbir Singh,
resident of B-20, 1200 Krishna Nagar, Dr. Sudha Road, District Ludhiana,
Punjab. (Aadhar No. 854493140594 and Mobile Number 9915046368).

... PETITIONER

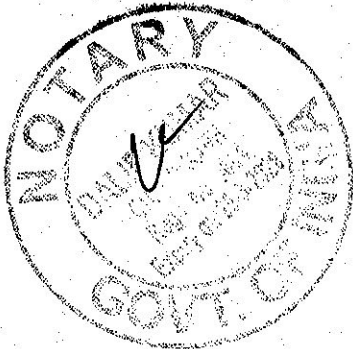
VERSUS

1. Union of India through Secretary, Department of Social Justice and Empowerment, Government of India, Shastri Bhawan New Delhi.
2. State of Punjab through Chief Secretary, Govt. of Punjab, Civil Secretariat, Sector-1, Chandigarh.
3. Secretary, Department of Home, Civil Secretariat, Punjab, Sector-1, Chandigarh.
4. Director General of Prison, Punjab Head Quarters, SCO 8-9, Sector 17, Chandigarh.
5. Institute of Correctional Administration through its Director, Sector 17, Chandigarh.

... RESPONDENTS

Affidavit of Sarbjit Singh, IPS, Assistant Inspector General of Police, Litigation, Bureau of Investigation, Punjab, Chandigarh in compliance of

6643
9-11-25



Order dated 20.03.2025 passed by this Hon'ble Court.

RESPECTFULLY SHOWETH:-

I, the above named deponent, do hereby solemnly affirm and declare as under:-

1. That the aforesaid matter is pending adjudication before this Hon'ble Court and is fixed for hearing on 11.11.2025.
2. That on 20.03.2025 , following order was passed by this Hon'ble Court: -

"The affidavit dated 31.1.2025 filed by Deputy Inspector General of Prisons, Punjab reveals that vide letter dated 24.1.2025, the Additional Director General of Police, Punjab has issued instructions to all Superintendents of Jails, Punjab to create a separate cell for male and female transgender inmates.

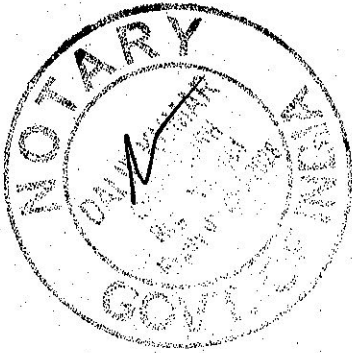
Learned counsel for the State of Punjab is directed to apprise this Court with regard to allocation of non-existence of any separate cells for male and female transgender accused in jails and police stations. Let affidavit be filed on or before the next date of hearing.

Adjourned to 19.5.2025.

Response should also relate to the prayer contained in Clause 4 of the Prayer Clause of the instant petition."

3. That the petitioner has filed the aforesaid petition, *inter-alia*, with the following prayers: -

- (i) To make separate wards/cells and toilets for Transgender Persons in Punjab Prisons.

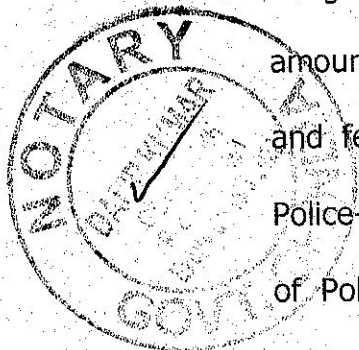


- (ii) To make separate lockups for transgender persons in all Police Stations in the State of Punjab.
- (iii) To devise the mechanism for identification of gender of transgender persons before admission of transgender persons in Prisons or Police Station lockups in the State of Punjab.
- (iv) To setup Transgender Protection Cell under the charge of District Magistrate in each District and a State Level Cell.

4. That information obtained from field units revealed that at present, there is no provision for separate lockups for transgender persons in the Police Stations in State of Punjab.

5. That the matter was considered and various field units were directed to work out expenditure involved to set up of separate lockups for male and female transgender persons in Police Stations.

6. That on the basis of information received from field units, the Budget Branch of Provisioning Wing of Punjab Police had worked out an amount Rs. 25,86,17,500/- for establishing separate protection cells for male and female transgender persons under the head "4055-Capital Outlay on Police-207-19-Construction/Renovation of Police Complexes-02-Construction of Police Buildings-SOE-53-Major Works (SS)". The Department of Home Affairs was requested to take up the matter for allocation of funds with the Finance Department. Vide Memo. No. HOME-HM-60BUGT/56/2025-3H6/1200176/2025 dated 16.09.2025, the Department of Home Affairs has informed that demand of aforesaid funds be raised in the revised estimates of the budget for the financial year 2025-26. A copy of the aforesaid letter received from Department of Home Affairs is annexed alongwith and marked as **ANNEXURE R-1**.

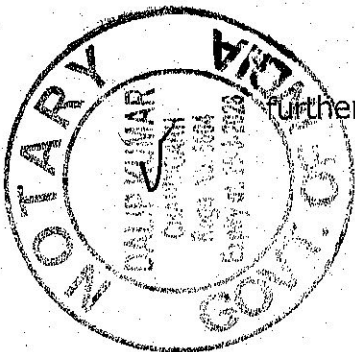


7. That in the present petition, one of the prayers pertains to mechanism for identification of gender of transgender persons before their admission in Police Station or police lock ups. It is submitted that as per the information provided by the field units, as and when any transgender person is taken to the Police Station or lodged in police lock up, an identification of the transgender person is either ensured through a medical check-up conducted upon the person of transgender by the nearest government hospital or through verification of documentary proof produced by the transgender person in the form of Aadhar Card, Voter Card etc.

8. That further, it is humbly submitted that the Director General of Police, Punjab has approved the proposal to take necessary action by the office of Special Director General of Police, Community Affairs Division, Punjab to establish Transgender Protection Cell alongwith requisite infrastructure including physical space, work stations, manpower etc. at State level under the control of Director General of Police, Punjab.

9. That it is humbly submitted that in view of aforesaid letter dated 16.09.2025 (ANNEXURE R-1), the police is willing and determined to ensure meticulous compliance of directions of this Hon'ble Court pertaining to the issue of separate lockups for male and female transgender persons in the police stations in State of Punjab.

It is further submitted that necessary steps shall be taken in furtherance of the aforesaid letter dated 16.09.2025 (ANNEXURE R-1)



Submitted for kind consideration of this Hon'ble Court, please.


DEPONENT

(Sarbjit Singh) IPS,
Assistant Inspector General of Police,
Litigation, Bureau of Investigation,
Punjab, Chandigarh.

PLACE: CHANDIGARH
DATED: 09.11.2025

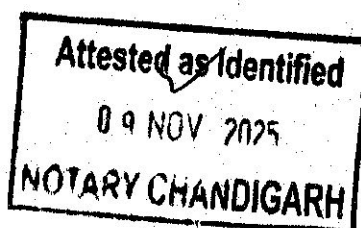
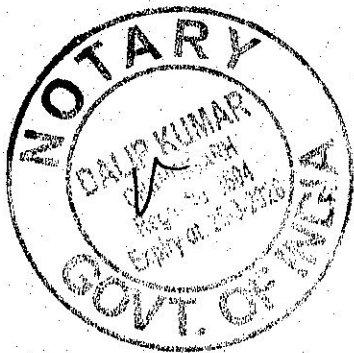
VERIFICATION:-

Verified that the contents of the above affidavit, as contained in Para 1 to 9 are true and correct to the best of my knowledge and belief and as per information derived from the official record. No part of it is false and nothing has been concealed therein.


DEPONENT

(Sarbjit Singh) IPS,
Assistant Inspector General of Police,
Litigation, Bureau of Investigation,
Punjab, Chandigarh.

PLACE: CHANDIGARH
DATED: 09.11.2025



Certified that the Affidavit SPA/GPA has been Read over & Explained to the Deponent/Executant who Stated directly to understand the Nature of the time of making & Signing the documents

ANNEXURE R-1

Government of Punjab,
Department of Home Affairs,
(Home-6 Branch)

To

Director General of Police,
Punjab, Chandigarh.

Memo No.: HOME-HM-60BUGT/56/2025-3H6/1200176/2025
Dated, Chandigarh: 16/09/2025

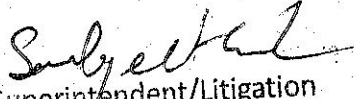
Subject:- Provision for additional funds during the current financial year 2025-26 under the head "4055-Capital Outlay on Police-00-207- State Police-19-Construction/Renovation of Police Complexes-02-Construction of Police Buildings-53-Major Works (State Scheme)".

In reference to your letter No. 6248/Budget-5 dated 08.09.2025.

2. Concerning letter under reference on the subject cited above, it is intimated that State Government may be approached with the proposal at the time of finalization of the revised estimates for the financial year 2025-26.

Sd/-
Superintendent

TRUE TRANSLATED COPY


Superintendent/Litigation
B O I, Punjab,
Chandigarh.

ਪੰਜਾਬ ਸਰਕਾਰ
ਗ੍ਰਹਿ ਮਾਮਲੇ ਵਿਭਾਗ
(ਗ੍ਰਹਿ-6 ਸ਼ਾਖਾ)

ਸੇਵਾ ਵਿਖੇ

ਡਾਇਰੈਕਟਰ ਜਨਰਲ ਆਫ ਪਲਿਸ,
ਪੰਜਾਬ, ਚੰਡੀਗੜ੍ਹ।

ਸੀਐਮ ਨੰ: HOME-HM-60BUGT/56/2025-3H6/1200176/225
ਮਿਤੀ, ਚੰਡੀਗੜ੍ਹ: 16/09/2025

ਵਿਸ਼ਾ:- ਚਾਲੂ ਮਾਲੀ ਸਾਲ 2025-26 ਦੇਵਾਨ ਲੇਖਾ ਮੱਦ "4055-Capital Outlay on
Police-00-207- State Police-19-Construction/Renovation of Police
Complexes-02-Construction of Police Buildings-53-Major Works"
(State Scheme) ਤਹਿਤ ਵਾਧੂ ਫੰਡ ਦਾ ਉਪਬੰਧ ਕਰਵਾਉਣ ਸਬੰਧੀ।

ਉਪਲੇਕਤ ਵਿਸ਼ੇ ਸਬੰਧੀ ਸਰਕਾਰ ਆਪ ਦੇ ਪੱਤਰ ਨੰ: 6248/ਬਜਟ-5, ਮਿਤੀ
08.09.2025 ਦੇ ਹਵਾਲੇ ਵਿੱਚ।

2. ਵਿਸ਼ਾ ਅੰਕਿਤ ਮਾਮਲੇ ਸਬੰਧੀ ਹਵਾਲੇ ਅਧੀਨ ਪੱਤਰ ਰਾਹੀਂ ਪ੍ਰਾਪਤ ਤਜਵੀਜ ਸਨਮੁੱਖ
ਲਿਖਿਆ ਜਾਂਦਾ ਹੈ ਕਿ ਇਸ ਸਬੰਧੀ ਵਿੱਤੀ ਸਾਲ 2025-26 ਦੇ ਸੇਧੇ ਅਨੁਮਾਨ ਫਾਈਨਲ ਕਰਨ ਸਮੇਂ
ਸਰਕਾਰ ਨੂੰ ਪਹੁੰਚ ਕੀਤੀ ਜਾਵੇ।

The copy

ਸੁਪਰਿਟੈਂਡੈਂਟ

Superintendent/Litigation
B O I, Punjab,
Chandigarh.